

CP NO. 128/2007
RT No.39/2016

Hem Raj Singh

...Petitioner

Versus.

M/s Naraingarh Distillery Ltd. & Ors.

...Respondents

Present: Mr. Rakesh Kumar with Mr. Vaibhav Sahni,
Advocates for petitioner
Mr. Sudershan Goel with Mr. Sunder Singh,
Mr. B.S.Dhillon and Ms.Rupinder Kaur, Advocates
for respondents No.1 to 4.
Mr. Gurmohan Singh, Advocate for respondents No.5 to 9.

Learned counsel for the parties have informed that two Misc. Applications in CA No.16/2016 filed by the petitioner and CA No.248/2015 filed by the respondents No.1 to 4 are still pending disposal. We find that these applications may be argued along with the main case.

Learned counsel for respondents No.1 to 4 has also pointed out that there is one Misc. Application dated 29.04.2016 for placing on record copy of an order dated 27.05.2016 for interim relief passed by the Civil Judge(Junior Division), Chandigarh in Civil Suit No.4819 of 2015. Registry to enter the application in the relevant register.

Heard. The application is allowed. The document be taken on record subject to all just exceptions.

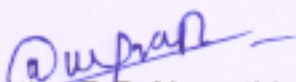
Mr. Gurmohan Singh, Advocate also intends to mark his presence for respondent No.1 but Mr. Sudershan Goel, Advocate states that he in fact is the counsel for respondent No.1. That aspect can also be argued along with the main case.

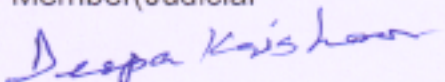
The matter be posted for arguments on 27.09.2016 and Civil Misc. Application

@ayraah.

Banshi Krishna

shall also be listed along with the main case.


(Justice R.P. Nagrath)
Member(Judicial


(Deepa Krishan)
Member (Technical)

September 06, 2016

arora